



2026:AHC-LKO:14745-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 1784 of 2026

M/S Mahalaxmi Buildtech Limited Thru.
Authorized Signatory Mr. Sandeep Chaudhary

.....Petitioner(s)

Versus

State Of U.P. Thru. Its Addl. Chief Secy. Deptt. Of
Infrastructure And Industrial Develop. And Anr.

.....Respondent(s)

Counsel for Petitioner(s)	: Mohd. Yasir
Counsel for Respondent(s)	: C.S.C., Manoj Sahu, Sanjeev Singh

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard learned counsel for the petitioner, learned State Counsel respondent no. 1 and Shri Manoj Sahu, Advocate, who has put in appearance on behalf of respondent no. 2 by way of filing his Vakalatnama.

2. The revision, which is said to have been filed by the petitioner against the demand letters issued by the U.P.S.I.D.A., shall be considered and decided as per law and if, any interim relief application has been filed, the same shall also be considered as per law.

3. ***Disposed of.***

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 24, 2026

MVS/-